

report on 'corrupt public sectors and services in the country', from Central Vigilance Commission (CVC).

(b) and (c) Do not arise.

Non-payment of wages to HCL employees

1497. SHRI SHYAMAL CHAKRABORTY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether employees of Hindustan Cables Limited (HCL) Rupnarayanpur and Tyre Corporation of India Limited (TCIL), Kakinada in West Bengal are not getting their monthly wages and salaries regularly;

(b) if so, the details thereof; and

(c) the action taken to regularize their monthly payment of wages and salaries?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (c) The production operation in Hindustan Cables Limited (HCL), is suspended since February, 2003 and there is minimal revenue generation in the Company. Salary/wages and statutory dues of the employees of HCL up to 30.09.2011 have already been released.

Tyre Corporation of India Limited (TCIL) with a unit in kankinara in West Bengal, is being disinvested under THE TYRE CORPORATION OF INDIA LIMITED (DISINVESTMENT OF OWNERSHIP) ACT, 2007 (No. 50 of 2007). TCIL has not manufactured tyres during December, 2011 and January, 2012. TCIL has paid salaries to its employees till August, 2011.

Government of India have been periodically providing financial assistance as Non-Plan loan to sick/loss making PSUs under Department of Heavy Industry, which have not been able to pay salary/wages and statutory dues to its employees.

'Minority Quota in PSUs'

1498. SHRI BALWINDER SINGH BHUNDER: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government has issued any instructions for making appointment under minority quota in Central Public Sector Undertakings (PSUs);

(b) if so, the details of those instructions; and

(c) how far these have been implemented?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) As per Department of Personnel and Training's O.M. No. 41018/2/2011-Estt. (Res.) dated 22nd December, 2011, the Government has decided to carve out a sub-quota of 4.5% for minorities, as defined under Section 2(c) of the National Commission for Minorities Act, 1992, from within the 27% reservation for Other Backward Classes (OBCs). These instructions have been